

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th February, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 5 of 2016

A Bill further to amend the Tamil Nadu Panchayats Act, 1994.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Tamil Nadu Panchayats (Amendment) Act, 2016. Short title

2. In section 11 of the Tamil Nadu Panchayats Act, 1994 (hereinafter referred to as the principal Act),- Amendment of Section 11.

(1) in sub-section (2), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (3), for the expression "one-third", the expression "fifty per cent" shall be substituted.

3. In section 20 of the principal Act,-

Amendment of Section 20.

(1) in sub-section (2) for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (3), for the expression "one-third", the expression "fifty per cent" shall be substituted.

4. In section 32 of the principal Act,-

Amendment of Section 32.

(1) in sub-section (2), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (3), for the expression "one-third", the expression "fifty per cent" shall be substituted.

5. In section 57 of the principal Act,-

Amendment of Section 57.

(1) in sub-section (1-A), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (1-D), for the expression "one-third", the expression "fifty per cent" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) provides for reservation of one third of total number of the seats and offices for women in Village Panchayats, Panchayat Union Councils and District Panchayats. The Government have considered it necessary to increase the percentage of reservation for women from one third of the total number of seats and offices to fifty per cent so as to promote women empowerment and facilitate the participation of women in rural development. Accordingly, the Government have decided to amend the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) suitably for the said purpose.

2. The Bill seeks to give effect to the above decision.

S.P. VELUMANI

*Minister for Municipal Administration,
Rural Development, Law, Courts and Prisons.*

A.M.P. JAMALUDEEN,
Secretary.